

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3539/2015

(Arising out of impugned final judgment and order dated 28-04-2014 in WP No. 14717/2013 passed by the High Court of Rajasthan at Jodhpur)

UNION OF INDIA &amp; ORS.

Petitioner(s)

VERSUS

TEJA RAM NAWAL

Respondent(s)

Date : 14-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MRS. JUSTICE R. BANUMATHIFor Petitioner(s) Ms. Pinky Anand,ASG  
Ms. Sunita Sharma,Adv.  
Mr. Rabin Mazumdar,Adv.  
Mr. M.K. Maroria,Adv.  
Mr. D.S. Mahra, AOR  
Ms. Somya Rathore,Adv.  
Mr. G.S. Makkar,Adv.For Respondent(s) Mr. Awadhesh K.,Adv.  
For Ms. Nidhi, AORUPON hearing the counsel the Court made the following  
O R D E R

Learned Additional Solicitor General of India seeks a short time to verify as to whether any similar matter has already been disposed of.

Post on 31.7.2017.

(NARENDRA PRASAD)  
COURT MASTER (SH)(RENU DIWAN)  
ASST. REGISTRAR